

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

HON. SMT. LAKSHMI SWAMINATHAN, MEMBER 'J'
HON. SHRI R.K. AHOOJA, MEMBER 'A'

(2)

OA NO.1038/95
M.A. NO.281/96

NEW DELHI, THIS 16TH OF JANUARY, 1997.

1. MAHIPAL SINGH, s/o Sh. Mahender Singh
ASL No.3061, Kothi No.30
House No.12, Tis January Marg
NEW DELHI.
2. CHHOTEY SINGH
s/o Lt. Shri Jhaman Singh
Vill. Saboli Extn., Gali No.3
Railway Rd., Nand Nagri, Shahdara
DELHI-93.
3. SHIV DARSHAN MISHRA
s/o Nand Kishore,
H.G. No.2636, E-33, Karam Pura
DELHI-15.
4. SIS RAM YADAV
s/o Shri Suresh Chand
No.2633/22/1, C-2/307 Nand Nagri
DELHI-93.
5. RAJ KUMAR
s/o Shri Gulzari Lal
No.2610/Co. No.22/1
R-137/7 Shahdara, DELHI-93

..APPLICANTS

'By Advocate - Shri A. Kalia'

VERSUS

1. The Chief Secretary
Govt. of N.C.T., Delhi.
2. The Commandant
C.T.I. Complex
Raja Garden
NEW DELHI.
3. Director General
Home Guard & Civil Defence
C.T.I. Complex
Raja Garden
NEW DELHI

..RESPONDENTS

'By Advocate - Shri Jog Singh'

P

contd. .. 2/-

ORDER (ORAL)

OS

SMT. LAKSHMI SWAMINATHAN, MEMBER (J)

This case was taken up together with O.A. No. 1815/95 ('CHARAN SINGH & ORS. V. THE COMMANDANT, DELHI HOME GUARDS & GOVT. OF NCT DELHI') as the facts and issues involved in these cases were common.

2. We note the submissions made by Shri A. Kalia, learned counsel for the applicants, that the applicants have since been engaged as Home Guards by the respondents w.e.f. 27th November, 1996. We also note the submission made by Shri Jog Singh, learned counsel for the respondents, that if any amount is due to the applicants for the period they have actually rendered service previously as Home Guards, the respondents shall pay the amount within a period of two months from the date of receipt of a copy of this order.

3. This O.A. is disposed of accordingly. A copy of the order in O.A. No. 1815/95 be placed in this case. No costs.

Ahooja -
(R.K. AHOOJA)
MEMBER (J)

Lakshmi -
(LAKSHMI SWAMINATHAN)
MEMBER (J)

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